



2026:AHC:14281

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 44001 of 2025

Pancham Lal And 3 Others

.....Petitioner(s)

Versus

State Of U.P And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kanhaiya Lal Tiwari
Counsel for Respondent(s)	:	C.S.C., Pradyumna Kumar

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments, a prayer has been made by the counsel for the petitioners to dismiss the present petition as not pressed with liberty to the petitioners to file a fresh petition.
2. Prayer is allowed.
3. Accordingly, the petition is dismissed as not pressed with liberty as prayed.
4. Office is directed to return the certified copy of order which is appended along-with the petition to the learned counsel for the petitioners, after keeping the photocopy of the same.
5. In case the petitioners will file the fresh petition, the will serve the notice upon Shri Pradyumna Kumar, learned counsel who appear in this matter as caveator (Mob. No.9415439533).

(Prakash Padia,J.)

January 20, 2026

Swati